The Tiwa Autonomous Council (Amendment) Act, 2005

Act 23 of 2005

Keyword(s):
Satellite Areas, Core Areas

Amendment appended: 8 of 2008
further to amend the Tiwa Autonomous Council Act, 1995.

Whereas it is expedient further to amend Assam Act
the Tiwa Autonomous Council Act, 1995, XXVI of
hereinafter referred to as the principal Act, in the
manner hereinafter appearing;
It is hereby enacted in the Fifty-sixth Year of the Republic
of India as follows:--

Short title, extent and
commencement

(1) This Act may be called the Tiwa Autonomous Council
(Amendment) Act, 2005.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once.

Amendment of the
preamble

In the principal Act, for the existing Preamble, the following
shall be substituted, namely:--

"Preamble. Whereas it is expedient to provide for the
establishment of a Tiwa Autonomous Council
within the State of Assam, with maximum
autonomy within the framework of the
Constitution, comprising of the Satellite Areas
and Core Areas for Social, economic,
educational, ethnic and cultural advancement
of the Tiwa and other Scheduled Tribes
communities residing therein."

Amendment of
section 2

In the principal Act, in section 2, for the existing clause (q)
and (u), the following shall be substituted, namely:

"(q) "Satellite Areas" means the area or areas consisting of non-
contiguous cluster of villages predominantly inhabited by
Scheduled Tribes population having 50% and above as a whole
in the cluster and not necessarily in the individual villages;

(u) "Core Areas" means the compact and contiguous areas
predominantly inhabited by Scheduled Tribes population having
50% and above as a whole in the area and not necessarily in the
individual villages;"

Amendment of
section 4

In the principal Act, in section 4, in sub-section (1), the word
"Tribal" shall be substituted by the word "Scheduled Tribes".
5 In the principal Act, in section 6, in sub-section (1), -

(i) for the words "Tribals belonging to Tiwa", the words "Scheduled Tribes" shall be substituted;
(ii) for figure, brackets and word " 20 (twenty) ", the figure, brackets and word " 25 (twenty five) " shall be substituted.

6 In the principal Act, in section 18, in entry 24, after the word "Revenue", the following proviso shall be inserted, namely:

"Provided that no allotment or settlement of land shall be made in the Council Area without the recommendation of the Executive Council."

7 In the principal Act, in section 63, after sub-section (3), the following new sub-section (4) shall be inserted, namely:

"(4) The General Council may prepare in each financial year a supplementary estimate providing for any modification of its budget for the year and may submit to the Government for approval."

M. K. DEKA,
Commissioner & Secy. to the Govt. of Assam,
Legislative Department, Dispur.
NOTIFICATION
The 4th April, 2008

No. LGL. 51/95/334. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VIII OF 2008
(Received the assent of the Governor on 3rd April, 2008)

THE TIWA AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2008

AN

ACT

further to amend the Tiwa Autonomous Council Act, 1995.

Preamble
Whereas it is expedient further to amend the Tiwa Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-ninth Year of the Republic of India as follows:-

ASSAM ACT XXV of 1995

Short title, extent and commencement

1. (1) The Act may be called the Tiwa Autonomous Council (Amendment) Act, 2008.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.
Amendment of section 2
2. In the principal Act, in section 2, after existing clause (a), the following new clause (aa) shall be inserted, namely:-

“(aa) “Authority” means the Authority as may be notified under this clause by the Government for carrying out the duties and functions assigned to it under this Act.”

Amendment of section 50
3. In the principal Act, in section 50, in sub-section (4), for the word “Commission”, the word “Authority” shall be substituted.

Amendment of section 52
4. In the principal Act, in section 52, for the word “Commission”, the word “Authority” shall be substituted.

Amendment of section 57
5. In the principal Act, in section 57, for the word “Commission”, the word “Authority” shall be substituted.

Amendment of section 60
6. In the principal Act, in section 60, in clause (a), for the word “Commission”, the word “Authority” shall be substituted.

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department.